

6

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 41/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017**

Name of the Company:

Agricore Commodities Pvt. Ltd.

V/s.

Anil Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ranjit Shetty and Anuj Trivedi for Applicants			
2.	Raheel Patel Advocate	Respondent		

ORDER

Learned Advocate Mr. Ranjit Shetty with Learned Advocate Mr. Anuj Trivedi present for Operational creditor/ Applicant. Learned Advocate Mr. Raheel Patel present for Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Both sides file memo requesting time to adjourn the matter on the ground of settlement.

Both sides Counsel after concluding the arguments requested to post these matter on 25.07.2017 since there is possibility for settlement before that date.

For orders 25.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 20th day of July, 2017.